

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No.63 of 2013 & IA 100 of 2013**

**Dated : 21<sup>st</sup> May, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Tata Power Delhi Distribution Ltd. ... Appellant(s)**

**Versus**

**NHPC Ltd. & Ors. ... Respondent(s)**

Counsel for the Appellant(s): Mr. Gopal Jain  
Mr. Aman Avinav

Counsel for the Respondent(s): Mr. Sachin Datta &  
Mr. Vineet Tayal (for R-1)  
Mr. Aashish Gupta &  
Mr. Paresh Lal (for BYPL)

**ORDER**

The learned counsel for the Respondent No.1 has filed the reply.

The learned counsel for the Respondent No.6 seeks some time to file the Rejoinder to the reply filed by the Respondent No.1 Accordingly, he is directed to file the same on or before 15.06.2013 after serving copy on the other side.

Post the matter on **02.07.2013**. In the meantime, it is open to the Respondent No.2 to file the reply after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**